

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**4<sup>th</sup> Floor, Chanderlok Building ,36, Janpath, New Delhi- 110001**  
**Ph: 23753942 Fax-23753923**

Petition No.89/2012

Date: 11.4.2012

To  
The Deputy General Manager (Commercial),  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

Subject: Approval under regulation-86 of CERC (Conduct of Business) Regulations 1999 and CERC (Terms and Conditions of Tariff) Regulations 2009 for determination of Transmission Tariff from anticipated DOCO to 31.03.2014 for (a) 2X500MVA ICTs At Jaipur-South (anticipated DOCO- 01.06.2012), (b) 2X315 MVA ICTs AT Sohawal (anticipated DOCO- 01.07.2012) and (c) Combined tariff of LILO of 400 KV D/C Agra Jaipur line at Jaipur-South (anticipated DOCO-01.07.2012), & LILO of 400 KV D/C Balia Lucknow Line at Sohawal- (anticipated DOCO- 01.07.2012) under Northern Regional Transmission Strengthening Scheme in NR for tariff block 2009-14 period.

Sir,

I am directed to refer to your petition mentioned above, and to request you to furnish following information on affidavit, with advance copy to the respondents/beneficiaries, latest by 27.4.2012:

(a) In Para 6 of the Petition, petitioner has stated that the approval of tariff has been claimed based on the estimated expenditure incurred upto anticipated DOCO i.e.01.01.2012 whereas in table shown in Para-5 Anticipated DOCO 01.06.2012 for Asset-1 and 01.07.2012 has been considered for Asset-2 and Asset-3. Clarification is required on the same.

(b) Interest rate proof and repayment schedule for all the Loans covered in the instant petition;

(c) Petitioner has claimed Initial Spares for all assets covered in the instant petition, however no details has been shown in Form-5 B of respective asset. Petitioner is required to clarify the same.

Yours faithfully,

(P.K. Sinha)  
Assistant Chief (Legal)